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B. Government Companies Against Which Prosecutions Have Been Filed		
1.	Oil India Ltd.	292 & 211
2.	National Aluminium Company Ltd.	17, 211 & 292
3.	Kudremukh Iron Ore Company Ltd.	211
4.	Fertilizer Corporation of India Ltd.	211 & 292
5.	National Film Development Corporation Ltd.	49 & 292
6.	Hindustan Petroleum Corporation Ltd.	49, 211 & 292
7.	Gas Authority of India Ltd.	211 & 292
8.	India Oil Corporation Ltd.	49 & 292
9.	Bharat Petroleum Corporation Ltd.	49 & 211
10.	Power Grid Corporation of India Ltd.	17, 49, 58A, 76, 291, 292 & 211*

*Only against the Company (Officers in default have gone to High Court for relief u/s 633(2) of the Companies Act, 1956.)

N.S.I.C.

2078. Prof. M. Kamson : Will the Minister of Industry be pleased to state :

(a) whether National Small Industries Corporation has offered opportunities to small entrepreneurs to upgrade their technology;

(b) if so, the details thereof;

(c) whether such upgradation technology is likely to be provided in some selected areas; and

(d) if so, the details thereof with locations ?

The Minister of State in the Ministry of Industry (Department of Small Scale Industries and Agro and Rural Industries) (Shri M. Arunachalam) : (a) and (b) Yes, Sir. The National Small Industries Corporation Limited through its Prototype Development and Training Centres assists small scale enterprises to test the products and upgrade the same in conformity with the national and international specification. NSIC has also entered into a strategic alliance with Council of Scientific and Industrial Research and Asian and Pacific Centre for Transfer of Technology to upgrade the technology of the small scale units. It also helps small scale units to upgrade their technology by providing latest machines under their Hire Purchase and Leasing Schemes.

(c) and (d) Technology upgradation is not restricted to any selected areas.

[Translation]

POPULATION CONTROL

2079. Dr. Lal Bahadur Rawal : Will the Minister of

Health and Family Welfare be pleased to state :

(a) the percentage of increase in population in the country during the current year as compared to the last three years;

(b) whether measures adopted to check increase in population is not sufficient;

(c) if so, the details thereof; and

(d) the concrete measures taken by the Government to check the increasing population ?

The Minister of State in the Ministry of Health and Family Welfare (Dr. C. Silvera) : (a) Natural Growth Rate of population as obtained from the latest available estimates of Sample Registration System for the year 1993 is 1.94% as compared to 2.05% in 1990, 1.97% in 1991 and 1.91% in 1992.

(b) and (c) Family Welfare services have been made available to the people through a network of sub-centres, Primary Health Centres, Community Health Centres and Hospitals. Information and educational programmes are also undertaken to increase the acceptance level of family planning. However, factors like social attitudes and beliefs, female literacy, infant mortality, economic status of the family etc. also influence fertility behaviour.

(d) An Action Plan formulated in consultation with the State Governments and Union Territories is under implementation. Its features include improving the quality and outreach of services, promotion of spacing methods among younger age couples, special focus on 90 lagging districts, involving voluntary and non-governmental organisations to promote community participation and strengthening of interventions to promote maternal and child health care.